

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

EXCISE APPEAL NO. 51075 OF 2019

[Arising out of Order-in-Original No. 16/PR. COMMR/CEX/UJN/2018-19 dated 31.12.2018 passed by the Pr. Commissioner, CGST& Central Excise, Ujjain]

KARAN MITTAL

Appellant

Director of M/s Mittal Corp Ltd.
Plot No. 159, Sector III,
Industrial Area, Pithampur,
Dist. Dhar (MP)-454775

Vs.

**PR. COMMISSIONER OF CGST & CENTRAL
EXCISE-UJJAIN**

Respondent

29, Administrative Area, Bharatpuri,
Ujjain-456 010 (MP)

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Bhagwat Dayal, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision :19/12/2024

DR. RACHNA GUPTA:

The appeal is allowed by way of remand. For order, see order of date
in Excise Appeal No. 50698 of 2019.

(Pronounced in open court)

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**

Tejo